

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 411  
IB-146/ND/2021

**IN THE MATTER OF:**

Gurjar Gravures Pvt. Ltd. ...

Vs. ...

BEE K Bee Prints Pvt. Ltd. ...

Applicant

Respondent

**Order under Section 9 of IBC**

**Order delivered on 21.02.2022**

**Coram:**

**MR. DHARMINDER SINGH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nirdesh Gupta for Ms. Charu Sachdev Adv  
For the Respondent : Mr. Zorawar Singh, Mr. Hitesh Mankar, Adv.

**ORDER**

Ld. Counsel for the applicant stated that the matter has been settled. The same has also been endorsed by the Ld. Counsel for the respondent.

Accordingly it is being stated by Ld. Counsel that he wants to withdraw the present petition. Hence, in view of the statement made by Ld. Counsel for the Applicant, the present petition stands **dismissed as withdrawn**. The affidavit to that effect be filed within 3 days before this Tribunal.

IB-146/ND/2021 stands **dismissed as withdrawn**. File be consigned to records.

- Sd -

**SUMITA PURKAYASTHA  
MEMBER (TECHNICAL)**

- Sd -

**DHARMINDER SINGH  
MEMBER (JUDICIAL)**